

THE CENTRAL EXCISE (FIRST AMENDMENT) RULES, 1968

SHRI JAGANNATH PAHADIA: I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 742, dated the 20th April, 1968, publishing the Central Excise (First Amendment) Rules, 1968, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT- f 1240/68].

REPORT (1967) OF THE TARIFF COMMISSION ON THE FAIR SELLING PRICES OF CAUSTIC SODA ETC AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHURAMAIAH): I beg to lay on the Table a copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(i) Report (1967) of the Tariff Commission on the Fair Selling Prices of Caustic Soda, Chlorine, Hydrochloric Acid and Bleaching Powder.

(ii) Government Resolution No. 3(30)/67/Ch. II, dated the 2nd May, 1968.

(iii) Statement under the proviso to sub-section (2) of Section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. LT-1178/68 for (i) to (iii)].

REPORT AND ACCOUNTS (DECEMBER 1966-JUNE 1967) OF THE MADRAS FERTILISERS LTD., MADRAS AND RELATED PAPERS

SHRI K. RAGHURAMAIAH: I also beg to lay on the Table a copy each of the following papers, under

sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Report and Accounts of the Madras Fertilizers limited, Madras, for the period from December 8, 1966 to June 30, 1967 together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-1180/68 for (i) and (ii)].

ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE DURGAPUR CHEMICALS LTD., CALCUTTA AND RELATED PAPERS

SHRI K. RAGHURAMAIAH: I also beg to lay copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Annual Report and Accounts of the Durgapur Chemicals Limited, Calcutta, for the year 1966-67 together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-1181/68 for (i) and (ii)].

I. THE KEROSENE (FIXATION OF SELLING PRICES) FOURTH AMENDMENT ORDER, 1968.

II. THE KEROSENE (FIXATION OF CEILING PRICES) FIFTH AMENDMENT ORDER, 1968.

SHRI K. RAGHURAMAIAH: I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum) under sub-section (6) of section 3 of the Essential Commodities Act, 1955: —

(i) Notification G.S.R. No. 782 dated the 26th April 1968, publishing the Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1968.

(ii) Notification G.S.R. No. 828, dated the 1st May 1968, publishing the Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1968.

1459 Papers laid [RAJYA SABHA]
[Placed in Library. See No. LT-1179/68
for (i) and (ii).]

**ANNUAL REPORT AND ACCOUNTS OF
DAMODER VALLEY CORPORATION AND
RELATED PAPERS**

सिचाई तथा विद्युत मंत्रालय में उपमन्त्री
(प्रोफेसर सिद्धेश्वर प्रसाद) : मैं डा० के०
एल० राव की ओर से दामोदर घाटी निगम
अधिनियम, 1948 की धारा 46 की उपधारा
(5) के अधीन, दामोदर घाटी निगम के
वार्षिक प्रतिवेदन तथा लेखाओं की एक प्रति
और लेखाओं पर लेखापरीक्षा प्रतिवेदन
सभा पटल पर रखता हूँ। [Placed in
Library See. No. LT-1132/680.]

**MINISTRY OF FINANCE (DEPARTMENT FOR
ECONOMIC AFFAIRS) NOTIFICATIONS**

SHRI JAGANNATH PAHADIA: I beg to
lay on the Table:

(a) A copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 630, dated the 29th March, 1968, together with the Hindi version thereof, issued under the Post Office Savings Bank Rules, 1965.

[Placed in Library. See No. LT-652/ 68.]

(b) A copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 779, dated the 19th April, 1968, publishing the Post Office Savings Bank (Amendment) Rules, 1968, under

MR. CHAIRMAN; I have to inform have been fixed for the receiving of if necessary, to the Animal Welfare

1. Number of Members to be elected
2. Last date and time for receiving nominations
3. Last date and time for withdrawal of candidature
4. Date and time of election

5. Place of election

S Method of election

on the Table 1460
sub-section (3) of section 15 of the
Government Savings Bank Act, 1873.

[Placed in Library. See No. LT-1148/68.]

**NOTIFICATION UNDER THE CUSTOMS ACT.
1963**

SHRI JAGANNATH PAHADIA: I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 780, dated the 22nd April, 1968, under section 159 of the Customs Act, 1963.

[Placed in Library. See No. LT-1176/68.]

**MOTION FOR ELECTION TO THE
ANIMAL WELFARE BOARD AND
PROGRAMME THEREOF**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKHLAL HATHI): On behalf of Shri Jagjivan Ram, I beg to move the following Motion:

"That in pursuance of clause (1) of sub-section (1) of section 5 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be members of the Animal Welfare Board."

The question was put and the motion was adopted.

the Members that the following dates nominations and for holding election, Board.

Two 9th May 1968 (upto 3

P.M.)

10th May 1968 (upto 3 P.M.)

11th May 1968 (between 3 P.M.) and 5 P.M.) Room No. 63 First Floor, Parliament House, New Delhi. Proportional representation by means of single transferable vote.